In The Court of Ms. Asha Manon, Ast, Delwi

## IN THE COURT OF THE ADDL. CHIEF METROPOLITAN

## MAGISTRATE,

TEES HAZARI, DELHI

Securities and Exchange Board of India, a body established statutory under the provisions of Securities and Exchange Board of India Act, 1992, having its Head Office at Mittal Court, B - Wing, 224 Point, Mumbai Nariman represented by its Legal Officer, Shri Sharad Bansode.

CC NO: 1317/07 0240120153602002

...Complainant

Vs.

1. Paragmount Forests (I) Ltd. a company incorporated under the provisions of Companies Act, 1956 and having its Head Office at SCO - 845, NAC, Shivalik Manimajra, Enclave, Chandigarh - 160101.

PO.

2. Sh. Jawahar Singh, S /o Not known to the complainant; Occupation Director of the Accused No.1; resident of H. No. 217, NAC Manimajra, Chandigarh.

DO.

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3. Sh. Trilochan Singh Chandhok, S/o Not known to the complainant; Occupation Director of the Accused No.1; resident of H. No. 209, Sector 40, Chandigarh.

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 Sh. Balbir Arora, S/o Not known to the complainant; Occupation Director of the Accused No.1; resident of H. No. 217, NAC Manimajra, Chandigarh.

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...Accused

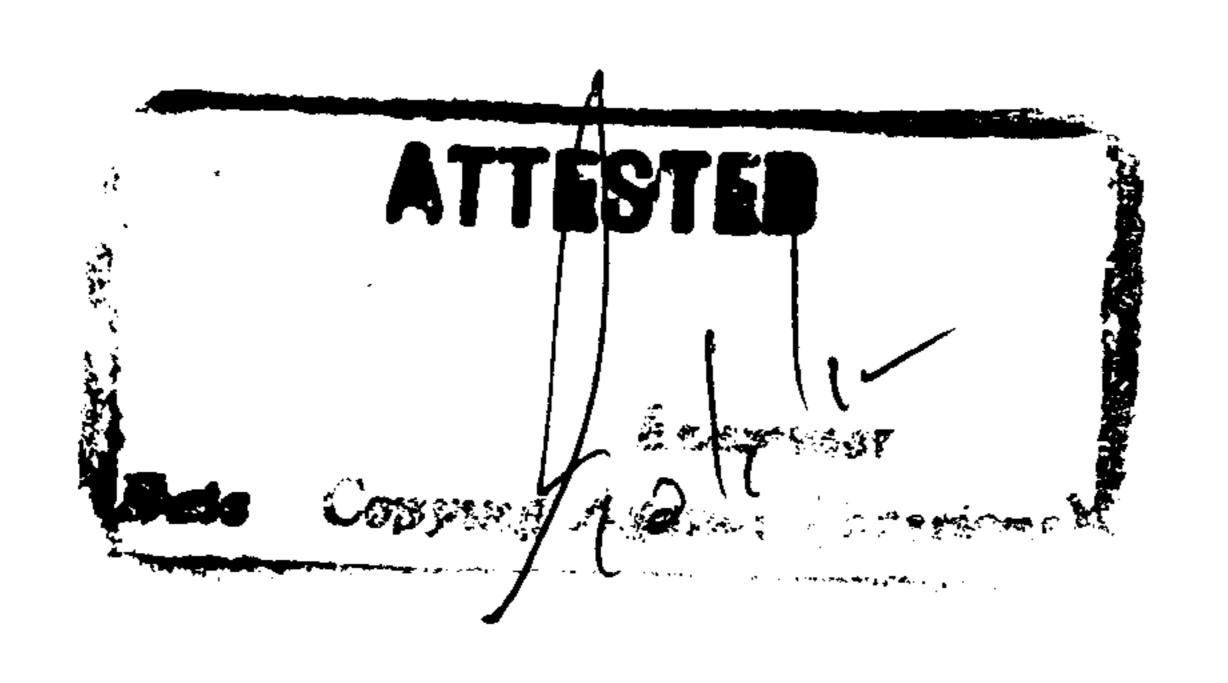
COMPLAINT UNDER SECTION 190 and 200 OF THE CODE OF

CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1) AND

27 OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT,

1992

It may please Your Honour:



4/5/07

Pocsent: Sh. Amist Ker. Just the SBBI.
All accused use P.O.

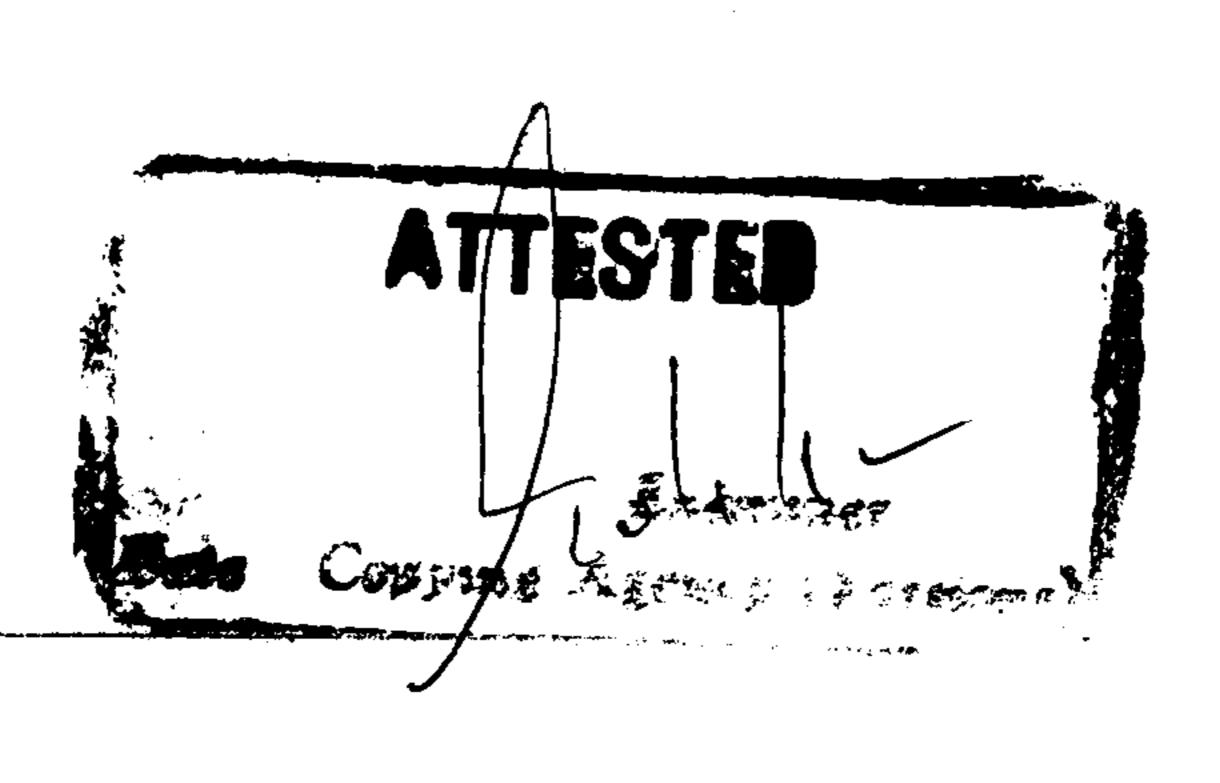
been moved. Since the application has been moved. Since the application is expended one moves the Aggarwal stands substituted in place of standard Bhansode for pushing this complaint on behalf of standard and in view of the fact that shishard Bhansode is on study leave and cannot attend Court without difficulty.

and examined us 299 Cap.c. Fridance and examined us 299 Cap.c. Fridance closed. File be consigned to the records to be nevired upon distertion apprehension of any or all of the accuracy.

As J 4.5.07.

Announced in open bourt.

Dt: 4/8/2007.



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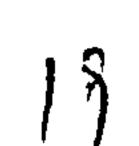
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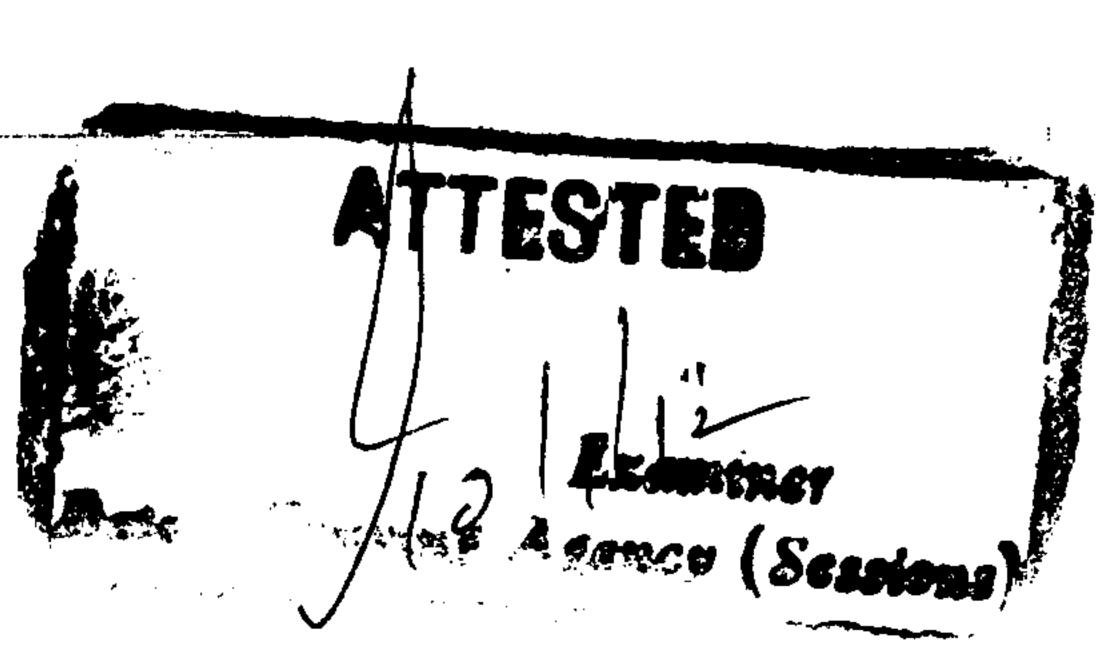
CC No. 83/05 SEBI Vs. Parag Mount Forests India Ltd. & Ors.

Stätement of CW-1, Ms. Versha Aggarwal, Manager, SEBI U/S 299 Cr.P.C On SA.

I am working as manager in SEBI. I have been authorized to continue this complaint vide delegation of power given by Chairman SEBI. With reference to Press Release dated. 26.11.97 the accused company vide letter received on 21.1.98 which runs into 4 pages provided the details of Directors of the company. As per the letter directors of the company were Mr. Jawahar Singh, Mr. Trilochan Singh Chandok and Mr. Balbir Arora. The letter is Ex.CW-1/1. The company vide letter dated 25.4.98 submitted the Memorandum and Articles of Association, profile of directors, compliance certificate and statement of deployment of funds mobilized in the various schemes. The letter is Ex.CW-1/2. The company vide letter dated 31.5.98 submitted that they had raised Rs.35,39,000/- under lumpsum unit scheme and Rs.9,49,960/- under recurring unit scheme upto February 1998. As per the MOU the promoters of the company were Mr. Jawahar Singh, Mrs. Balbir Arora, Mrs. Asha Kakkar, Mr. Trilochan Singh Chandok, Mrs. Mohinder Kaur, Mr. Akashdeep Sharma and Mrs. Krishna Devi Sharma. Letter with annexures 31 pages is Ex.CW-1/3. The company vide letter dated 31.5.98 submitted the details about the present schemes of the company which runs into 3 pages is Ex.CW-1/4. The company vide letter dated 31.7.98 submitted the provisional balance sheet and terms and conditions of schemes which runs into 3 pages is Ex.CW-1/5. Vide letter dated 26.5.98 the company submitted the latest audited balance sheet of the company running into 2 pages is Ex.CW-1/6. The CIS Regulations were notified on 15.10.99. The company was informed about the notification of SEBI CIS regulations vide specific letter dated 21.10.99. Through this the company was informed about the obligation of the entity to file the application for registration under the regulations, if the entity desired to carry on, sponsor or launch a CIS or even to mobilize further funds under existing collective investment schemes. The letter came back as undelivered with the report "left without address". The envelope is Ex. CW-1/7 and the letter is







failing which further action would be initiated against it. The contents of the said order was specifically brought to the notice of the company vide our registered letter dated 18.12.2000. Letter came back undelivered with remarks "left without address". The undelivered envelope is Ex. CW-1/18 and the letter is Ex. CW-1/19. SEBI vide its public notice that appeared on 14.1.2001 published a list of 523 entities alongwith the text of the directions issued U/S 11(B) of the SEBI Act, 1992 read with regulation 65 & 73 of SEBI CIS regulation 1999. The company is appearing at S.No. 324. The said letter is Ex. CW-1/20. Company has not filed the winding up and repayment report as per the provisions of the regulations. Company also failed to comply with the directions issued U/S 11(B) of SEBI Act, 1992.

RO&AC

ASJ/Delhi/4.5.07

